

IN THE HIGH COURT OF BOMBAY AT GOA.

(LD-VC-CW-156/2020)

Martina Fernandes and 4 ors. Petitioner.

Vs

Rajanikant Vrjaynath Keni Robollo
(deceased) Through legal heirs and anr. Respondents.

Shri J. Vaz, Advocate for the Petitioner.

Shri Pavithran A. V., Advocate for the respondent nos.1(a) and 1(b).

Coram:- DAMA SESHADRI NAIDU, J.

Date:- 25th August 2020.

P.C.

As the petitioner faces imminent demolition, status quo existing as of today shall be maintained. The respondent nos.1(a) and 1(b) are granted one week time as sought, for filing reply.

Post the matter on 1.9.2020.

DAMA SESHADRI NAIDU, J.

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